

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3005**

TO BE ANSWERED ON THE 8TH AUGUST, 2023/ SRAVANA 17, 1945 (SAKA)

CHILD TRAFFICKING

3005. SHRI GNANATHIRAVIAM S.:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the child trafficking has increased in comparison to that in the past;**
- (b) if so, the steps being taken by the Government to check it; and**
- (c) the details and the number of cases of child trafficking which have come to the notice during the last two years and the number of cases out of them which have been disposed of?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (c): The National Crime Records Bureau (NCRB) compiles crime statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication 'Crime in India'. The latest published report is of the year 2021. Details of number of children (below 18 years) trafficked, number of children rescued and cases registered and cases charge-sheeted under Human Trafficking during 2020 and 2021 are given below:

Year	Number of child victims (below 18 years) trafficked	Number of child victims (below 18 years) rescued	Cases registered under Human Trafficking	Cases charge-sheeted under Human Trafficking
2020	2222	2151	1714	1402
2021	2877	2691	2189	1645

‘Police’ and ‘Public Order’ are “State-List” subjects under the Seventh Schedule to the Constitution of India. Therefore, the responsibility for preventing and countering the crime of child trafficking primarily vests with respective States/UTs, who are competent to deal with such offences under the extant provisions of law.

However, the Government of India also supplements the efforts of the States/UTs in this regard by providing them guidelines on preventing and countering human trafficking including child trafficking in the form of various advisories issued from time to time. The Ministry has provided financial assistance to all States/UTs for upgrading/setting up Anti Human Trafficking Units covering all Districts of States/UTs. Advisories have been issued to establish an institutional mechanism at all levels of the State/UT - State Headquarter level, District level and Police Station level with a view to address the issue of human trafficking in a comprehensive manner. The Ministry has also been assisting the States/UTs in holding

'State level conferences' and 'Judicial Colloquiums' with a view to sensitizing the Police/Law officers about the latest initiatives/developments in this regard for addressing the issue of human trafficking in a focused and efficient manner.
